

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.4542  
TO BE ANSWERED ON 19<sup>TH</sup> JULY, 2019**

**QUACKS**

**4542. SHRI CHANDESHWAR PRASAD:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that a number of quacks having no medical degree or licence are making lakhs of rupees duping the people in the name of treatment, if so, the details thereof;
- (b) whether the Government has enacted any law to prevent such quacks from playing with the health of the people; and
- (c) if so, the details thereof and the extent to which this law has proved effective?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): Section 15 of the Indian Medical Council Act, 1956 prohibits a person other than medical practitioner enrolled on a State Medical Register to practice medicine in the State. Any person acting in contravention shall be punishable with imprisonment for a period upto one year or with fine upto rupees one thousand or both. Since health is a State subject, the primary responsibility to deal with such cases of quacks lies with the respective State Governments.

The Central Government, in keeping view of the above, requested Chief Ministers of all the States to take appropriate action under the law against quacks and also to evolve suitable policies to ensure availability of quality health workforce in rural areas.